

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH

ORIGINAL APPLICATION NO: 260/2000

DATE OF DECISION: 17/4/2000

\_\_\_\_ Shri Tanaji Nagogir Gosavi \_\_\_\_\_ Applicant.

Shri S.P.Kulkarni ----- Advocate for  
Applicant.

Versus

Union of India & 2 Ors. ----- Respondents.

----- Advocate for  
Respondents.

**CORAM:**

Hon'ble Shri Justice R.G.Vaidyanatha, Vice Chairman.  
Hon'ble Shri D.S.Bawej, Member(A)

1. To be referred to the Reporter or not?
2. Whether it needs to be circulated to  
other Benches of the Tribunal?
3. Library.

*R.G. Vaidyanatha*  
(R.G. VAIDYANATHA)  
VICE CHAIRMAN

abp

abp.

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH  
ORIGINAL APPLICATION NO:260/2000  
DATED THE 17TH DAY OF APRIL, 2000

CORAM:HON'BLE SHRI JUSTICE R.G.VAIDYANATHA, VICE CHAIRMAN  
HON'BLE SHRI D.S.BAWEJA, MEMBER(A)

Shri Tanaji Nagogir Gosavi,  
Deputy Superintendent of Post Offices,  
Nashik Postal Division,  
NASHIK  
... aPPlicant.

By Advocate Shri S.P.Kulkarni

V/s.

1. Union of India

Through:

Director General (Posts),  
Department of Posts,  
Ministry of Communications,  
Government of India, Dak Bhavan,  
Parliament Street,  
AT P.O.NEW DELHI - 110 001.

2. Chief Postmaster General,

Maharashtra Circle, Old G.P.O.  
Building, 2nd Floor, near C.S.T,  
Central Railway, Fort,  
AT P.O.MUMBAI-400 001.

3. Senior Superintendent of Post Offices,

Nashik Postal Division,  
AT P.O.NASHIK-422 001.

... Respondents.

(ORDER)

(Per Shri R.G.Vaidyanatha, Vice Chairman)

This is an application filed by the applicant claiming the benefit of fixation of pay under FR-22 and for other consequential reliefs. One of the reliefs is that respondents should be directed to dispose of the applicant's representation within two months. It is seen that applicant has made a representation dated 10/2/99 addressed to the Director General(Posts), Department of Posts, Ministry of Communication, New Delhi which is at page-16 of the paperbook. Then a reminder

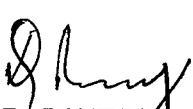
...2.



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was sent dated 28/12/99 which is at page-14 of the paperbook. There are also earlier representations sent by the applicant in 1997 which is at page 34 and 36 of the paperbook. The representations are not replied to by the respondents. In the circumstances, we feel that instead of admitting the application, the respondents should be directed to dispose of applicant's representation by passing a speaking order. In case the applicant is aggrieved by any order passed by respondents, he can take recourse to law.

2. In the result the OA is disposed of at Admission stage with a direction to Director General (Posts), Department of Posts, Ministry of Communication, Dak Bhavan, Parliament Street, New Delhi-1 to consider and dispose of the applicant's representations sent in 1997 and the latest representation dated 10/2/99 followed by reminder within a period of two months from the date of receipt of copy of this order. A copy of this order be sent to Director General(Posts) for information and necessary action. All contentions on merits are left open. No orders as to costs.

  
(D.S.BAWEJA)

MEMBER(A)

  
(R.G.VAIDYANATHA)

VICE CHAIRMAN

abp.